

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF JAIN TIMBER CO
PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	JAIN TIMBER CO PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23-04-1991
3.	Authority under which corporate debtor is incorporated /registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U74899DL1991PTC044061
5.	Address of the registered office and principal office (if any) of corporate debtor	74/1/2,Rajdhani Park, Rohtak Road, Nangloi, New Delhi, India, 110011
6.	Date of closure of Insolvency Resolution Process	24-09-2024
7.	Liquidation commencement date of corporate debtor	25-09-2024
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Shaikh Nafis Anjum IBBI/IPA-003/IPA-ICAI-N-00211/2018-2019/12363 (AFA valid upto 16-11-2024)
9.	Address and e-mail of the liquidator, as registered with the Board	Address: A-34 Lower Ground Floor, Vikas Puri, New Delhi 110018 Email: sn.anjum123@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: C-4, 2nd Floor, Central Market, Lajpat Nagar 2, Delhi -110024 Email: jaintimber.liquidation@gmail.com
11.	Last date for submission of claims	25-10-2024

Notice is hereby given that the National Company Law Tribunal, Court V, New Delhi Bench has ordered the commencement of liquidation of the **JAIN TIMBER CO PRIVATE LIMITED** on 25-09-2024.

The stakeholders of **JAIN TIMBER CO PRIVATE LIMITED** are hereby called upon to submit their

Claims with proof on or before 25-10-2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Place: New Delhi

Mr. Shaikh Nafis Anjum

Date: 28-09-2024

IBBI Reg. No. : IBBI/PA-003/PA-ICAI-N-00211/2018-2019/12363



Chola

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चोलामंडलम इन्वैस्टमेंट ऐण्ड फायनैस कम्पनी लिमिटेड

कार्पोरेट कार्यालय : 'चोला क्रैस्ट', सी 54 एवं 55, सुपर बी-4, थिरु वी का इंडस्ट्रियल एस्टेट, गिन्डी, चेन्नई-600032, भारत

शाखा कार्यालय : प्रथम एवं द्वितीय तल, प्लॉट नंबर 8, मेन पूसा रोड, कोरोल बाग, नई दिल्ली-110005

कॉन्टैक्ट नंबर : श्री श्रीनिवासी वी, मोबाइल नंबर 9643344410

अचल सम्पत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 9(1) के परंप्रुक के तहत अचल आस्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना।

एतद्वारा सर्वसाधारण को और विशेष रूप से कर्जदार/सह-कर्जदार/बंधकदता(ओं) को सूचना दी जाती है कि प्रतिभूत लेनदार के पास बंधक निम्नवर्णित अचल सम्पत्तियां, जिनका सांकेतिक/भौतिक कब्जा चोलामंडलम इन्वैस्टमेंट ऐण्ड फायनैस कम्पनी लिमिटेड इसमें आगे चोलामंडलम इन्वैस्टमेंट ऐण्ड फायनैस कम्पनी लिमिटेड कहीं जाएगी, के प्राधिकृत अधिकारी द्वारा लिया जा चुका है। प्रतिभूत आस्तियां 'जैसा है जहां है', 'जो है जैसा है' तथा 'जो भी है वहां है' आधार पर ई-नीलामी के माध्यम से बेची जाएगी। एतद्वारा सर्वसाधारण को सूचना दी जाती है कि हम ई-नीलामी का संचालन वेबसाइट <https://chola-lap.procure247.com/> के माध्यम से करेंगे।

क्र. सं.	खाता संख्या तथा कर्जदार, सह-कर्जदार, बंधकदताओं का नाम	धारा 13(2) के तहत मांग सूचना की तिथि एवं राशि	सम्पत्ति/सम्पत्तियों का वर्णन	सुरक्षित मूल्य, धरोहर राशि जमा एवं बोली बुद्धि राशि (रु. में)	ई-नीलामी की तिथि एवं समय, ईएमडी जमा की अंतिम तिथि, निरीक्षण की तिथि
1.	ऋण खाता सं. X0HEEDL00001409651 1. गुलशन कुमार मकान नंबर 1757/14, शास्त्री नगर, अशोक विहार, दिल्ली-110052 2. धितान कालरा मकान नंबर 1757/14, शास्त्री नगर, अशोक विहार, दिल्ली-110052	19-06-2019 रु. 1,20,34,993.53/- कब्जा का पत्र भौतिक	सम्पत्ति म्युनिसिपल नंबर बी-1757/14, क्षेत्रफल परिसंप 52.67 वर्ग मीटर (63 वर्ग गज) शास्त्री नगर के नाम से ज्ञात आबादी में स्थित, दिल्ली (सिवाय द्वितीय तल)	रु. 49,50,000/- रु. 4,95,000/- रु. 10,000/-	17-10-2024 पूर्वा. 11.00 बजे से अप. 01.00 बजे तक 16-10-2024 पूर्वा. 10.00 बजे से अप. 05.00 बजे तक बैट के निर्धारित समयानुसार

1. आईओएन-नोटिसेज। विस्तृत विवरण, सहायता, प्रक्रिया और ई-नीलामी पर ऑनलाइन प्रशिक्षण के लिए संभावित बोलीदाता सम्पर्क करें (मुहम्मद रहीम - 81240 00030), Ms.procure247, (सम्पर्क व्यक्ति : वासु पटेल - 9510974587)

2. ई-नीलामी में भाग लेने के लिए नियम और शर्तों के बारे में अतिरिक्त विवरण के लिए कृपया <https://chola-lap.procure247.com/> एवं <https://cholamandalam.com/auction-notice> देखें।

यह सूचना प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 9(1) के तहत बिक्री के संबंध में 15 दिन का कानूनी नोटिस भी है

स्थान : दिल्ली, एनसीआर, दिनांक : 28-09-2024

हस्ता./- प्राधिकृत अधिकारी चोलामंडलम इन्वैस्टमेंट ऐण्ड फायनैस कम्पनी लिमिटेड

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INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"); AND TOGETHER WITH BSE, THE "STOCK EXCHANGES" IN COMPLIANCE WITH CHAPTER I AND II-A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT

 **Swiggy**

SWIGGY LIMITED

Our Company was incorporated as 'Bundl Technologies Private Limited' as a private limited company under the Companies Act, 1956, pursuant to the certificate of incorporation dated December 26, 2013, issued by the Registrar of Companies, Andhra Pradesh at Hyderabad. Subsequent to a change in our registered office from the state of Andhra Pradesh to the state of Karnataka pursuant to the Board resolution dated November 2, 2015, and the special resolution passed by our Shareholders on December 11, 2015, a fresh certificate of registration dated September 19, 2016, was issued by the Registrar of Companies, Karnataka at Bangalore ("RoC"). Our Company changed its name to 'Swiggy Private Limited' pursuant to the Board resolution dated January 25, 2024, and the special resolution dated February 19, 2024, further to which a fresh certificate of incorporation dated April 1, 2024 was issued by the Registrar of Companies, Office of the Central Processing Centre ("RoC, CPC"). Our Company was subsequently converted into a public limited company pursuant to the Board resolution dated February 14, 2024 and the special resolution passed by our Shareholders on February 19, 2024 and the name of our Company was changed to 'Swiggy Limited'. A fresh certificate of incorporation dated April 10, 2024 was accordingly issued by the RoC, CPC. For further details of changes in the name of our Company and the Registered and Corporate Office, see "History and Certain Corporate Matters - Brief History of our Company" on page 229 of the Updated Draft Red Herring Prospectus - I dated September 26, 2024 ("UDRHP- I").

Registered and Corporate Office: No. 55, Sy No. 8-14, Ground Floor, I&J Block, Embassy Tech Village, Outer Ring Road, Devarabisanahalli, Bengaluru - 560 103, Karnataka, India;

Tel: + 91 95907 56603; **Website:** www.swiggy.com; **Contact person:** M. Sridhar, Company Secretary and Compliance Officer; **E-mail:** secretarial@swiggy.in; **Corporate Identity Number:** U74110KA2013PLC096530

OUR COMPANY DOES NOT HAVE AN IDENTIFIABLE PROMOTER

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